

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

THURSDAY ,THE SEVENTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 29486 OF 2017

Between:

Kunta Rohini, D/o. Sriranjani Tirumani Aged 18 years (Minor) rep by her natural mother and Guardian Sriranjani Tirumani D/o. Mallesham Aged about 42 years, R/o. 2-48/25, Telecom Nagar Gatchibowli, Hyderabad-500 032.

...PETITIONER

AND

1. The State of Telangana, Rep by its Special Chief Secretary Health, Medical and Family Welfare Department Secretariat Buildings, Hyderabad
2. Kaloji Narayana Rao University of Health Sciences, Telangana, Warangal, Rep by its Convener MBBS/BDS Admissions 2017
3. National Board of Examination, Mahatma Gandhi Road, Ansari Nagar New Delhi 110 029 rep by its Executive Director
4. Medical Council of India, Picket-14, Sector-8, Dwaraka Phase-1, New Delhi rep by its Member Secretary

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue any appropriate writ, order or direction, one more particularly in the nature of Writ of Mandamus declaring the notification dated 24.08.2017 issued by the 2nd Respondent in respect of Final Round (MOPP-UP) of online counseling in admission into MBBS/ BDS courses under Management Quota (B and C/ NRI) for the year 2017-18 in Private Un-Aided Minority, Private Un-Aided Non-Minority Medical Colleges, Private Un-Aided Non-Minority Dental Colleges and Army Dental College affiliated to 2nd Respondent University in respect of the clause which mandates that Candidates are not permitted to slide from college to college for the same course which denied the Petitioner to exercise the option to slide from one College to the other for the same course as being illegal, arbitrary,

unjust and in violation of Art.14, 19 and 21 of the Constitution of India, apart from being in gross violation of principles of natural justice, and in violation of the norms of counseling and consequently set aside the same, and consequently, direct the Respondents to include the name of the Petitioner in the final round of counseling for MBBS/BDS Course, 2017-18 under B Category of Management Quota for exercising her option for sliding from one college to the other in MBBS course

I.A. NO: 1 OF 2017(WPMP. NO: 36686 OF 2017)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings including admissions pursuant to the notification dated 24.08.2017 issued by the 2nd Respondent and the counseling held thereto on 27.08.2017 towards the final round (MOPP-UP) of Online Counseling for admission into MBBS/BDS under Management Quota (B&C/NRI) in private un-aided minority, private un-aided non minority Medical Colleges under 'B' Category of Management Quota

**Counsel for the Petitioner: Ms. AKHILA SRIRAM REP
SRI. N. ASHWANI KUMAR**

**Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH
& FAMILY WELFARE**

Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO, SC

**Counsel for the Respondent No.3: SRI GADI PRAVEEN KUMAR,
DY. SOLICITOR GENERAL OF INDIA**

Counsel for the Respondent No.4: Ms. G. SRI RANGA PUJITHA, SC

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.29486 of 2017

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. Akhila Sriram, learned counsel represents Mr. N.Ashwani Kumar, learned counsel for the petitioner.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2 (for short 'the University').

Ms. Goranta Sri Ranga Pujitha, learned Standing Counsel for Medical Council of India appears for respondent No.4.

2. In this writ petition, the petitioner has challenged the validity of notification dated 24.08.2017, issued for final round (MOP-UP) counseling for admission to MBBS/BDS course under the management quota (B&C/NRI) for the academic year 2017-18 in private un-aided minority, private un-aided non-minority medical colleges, private un-aided non-minority

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dental colleges and army dental college affiliated to respondent
No.2- University.

3. No interim order has been passed in the writ petition.
The academic year 2017-18 is over. The issue involved in the
Writ Petition has been rendered academic on account of efflux
of time. Therefore, no relief can be granted to the petitioner at
this point of time.

5. The Writ Petition is, therefore, dismissed. No costs.

As a sequel, miscellaneous petitions, pending if any, stand
closed.

SDI- V. KAVITHA
ASSISTANT REGISTRAR
SECTION OFFICER

//TRUE COPY//

To,

1. One CC to SRI. N. ASHWANI KUMAR, Advocate [OPUC]
2. Two CCs to GP FOR MEDICAL HEALTH & FAMILY WELFARE ,High Court
for the State of Telangana at Hyderabad [OUT]
3. One CC to SRI. A. PRABHAKAR RAO , SC [OPUC]
4. One CC to SRI. GADI PRAVEEN KUMAR, (DY. SOL GEN OF INDIA)
[OPUC]
5. One CC to. Ms. G. SRI RANGA PUJITHA, SC [OPUC]
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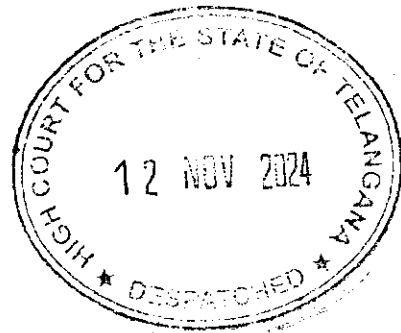
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HIGH COURT

DATED:17/10/2024

ORDER

WP.No.29486 of 2017



DISMISSING THE WRIT PETITION WITHOUT COSTS

⑨ Copies

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25/10/24